

(2020) 12 SEBI CK 0102
In the Securities Appellate Tribunal Mumbai
Case No : Appeal No.272 Of 2020

B. Renganathan	Vs	APPELLANT
Securities And Exchange Board Of India		RESPONDENT

Date of Decision : 18-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0102

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Rohan Banerjee, Anushka Shah, Rashi Dalmia

Judgement

1. Learned counsel for the appellant has prayed for an adjournment. Matter is passed over today. List on January 12, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.